NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.49/(MAH)/2014 CA No.163/2016

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.03.2017

NAME OF THE PARTIES: Mr. Sunilkumar Mandve

V/s.

M/s. Vidarbha Soya Milk Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

| S. No. | NAME | DESIGNATION | SIGNATURE |
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CA No. 163/2017 in TCP No.49/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present. The Petitioners Nos. 1 and 2 are represented by 2 Learned different Counsels for which the Respondent has objected. A legal issue whether Petitioner can be represented by Two Representative is raised and heard.

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- 2. From the side of the Petitioner the arguments have been completed.
- 3. The Arguments of the Respondent is to be heard on the next date of hearing.
- 4. For that purpose adjourned to **16.03.2017.** The Rejoinder/Arguments shall also be heard to conclude the hearing.

Sd/-

M.K. SHRAWAT. MEMBER (JUDICIAL)

07.03.2017.